

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2018

Subject : Petition under Section 79 (1)(b) and (f) and other applicable provisions of the Electricity Act, 2003.

Petitioner : Prayatna Developers Private Limited (PDPL)

Respondents : National Thermal Power Corporation (NTPC) and Others.

Date of Hearing : 23.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties present : Shri Raunak Jain, Advocate, PDPL
Shri Vishvendra Tomar, Advocate, PDPL
Shri M. G. Ramachandran, Sr. Advocate, NTPC, NVVNL
Ms. Poorva Saigal, Advocate, NTPC, NVVNL
Ms. Tanya Sareen, Advocate, NTPC, NVVNL
Shri Shubham Arya, Advocate, NTPC, NVVNL
Shri I. Uppal, NTPC
Shri Nishant Gupta, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the Commission vide ROP dated 27.2.2019 gave last opportunity to the Respondent Nos. 2 to 4 to file their replies. However, the Respondents have not filed their replies. Learned counsel further submitted the arguing counsel in the matter is not available and requested to adjourn the matter. Request was allowed by the Commission.

2. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

